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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI

REGN. NO. OA 734/86 ... DATED: 25.11.1986

Shri Krishan Pal Singh ... Applicant

**Vs.**

Union of India ... Respondents

Coram: Mr. Justice K. Madhava Reddy, Chairman

Mr. Kaushal Kumar, Member

For the Applicant ... Shri K.L. Sabharwal, counsel.

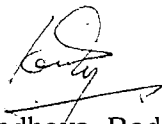
For the Respondents ... Shri KN.R. Pillai, counsel.

(Judgment of the Bench delivered by Mr. Justice  
K. Madhava Reddy, Chairman)

The facts of this case and the matters arising for consideration are identical to those considered by us in Shri Om Paul Singh & Others Vs. Union of India (Regn No. OA. 841/86). For the reasons recorded in our judgment dated 25.11.1986 passed in the said case, this application is allowed to the extent indicated therein with no order as to costs. Similar directions as in O.A. No. 841/86 shall issue. A copy of the order passed in the said case is placed on this file also.



(Kaushal Kumar)  
Member  
25.11.1986



(K. Madhava Reddy)  
Chairman  
25.11.1986